

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 6150/2016

(Arising out of impugned final judgment and order dated 31-08-2015 in MB No. 2538/2011 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

M/S MALAYAGIRI SANDAL WOOD OIL DISTILLERY

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

Date : 16-10-2019 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Ms. Bharti Tyagi, AOR

For Respondent(s)

Mr. B. Krishna Prasad, AOR

Mr. Mushtaq Ahmad, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter may not be deleted from the List of 04th
November, 2019.

(NIDHI AHUJA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER